NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

C.P NO. 122(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> Smt. Ina Malhotra Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.010.2016

NAME OF THE COMPANY:

Sanjiv Gupta

Vs.

M/s. Getit Infoservices Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME

DESIGNATION REPRESENTATION SIGNATURE

1. Mr. Vidur Bhatia, Adv. For Regardent No. 1 Paratia ANKUR KHANDELWAL, FOR RESPONDENT NO. 2. Whi

Order

Application (CA 122/PII/2016) mentioned.

This is an application by some of the employees of R-1 company who want to be impleaded as a party - respondents in the proceedings by invoking the provisions of Order 1 Rule 10 of the CPC.

- 3. We have repeatedly asked the learned counsel for the applicants that how in a proceeding u/s 241/242 of the Companies Act 2013, employees would have locus standi to intervene but we remain unsatisfied as no persuasive reply has been given except arguing that it is in the larger public interest and in the interest of the respondent company. We are not impressed with the aforesaid contention. Learned counsel has failed to show any provision of the Companies Act, 2013 or any precedent providing that employees are entitled to intervene in proceedings under Sec. 241 and 242 of the Act.
- 4. The applicants lack locus standi, hence the application is dismissed.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(INA MALHOTRA) MEMBER (J)

06.10.2016 (P.K. Sud)